

MINUTES OF THE MEETING No. 30/10 dated 21.10.2009 UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG

The Committee first considered minutes of the ALC Meeting No.29/10 for confirmation and confirmed and adopted the same without any change.

Case No A-124 NC No.30/10 Dated 21.10.09	M/ s VVF Ltd, Mumbai F.No.01/83/162/332 /AM10/DES-IV RLA F.No.03/95/40/108/AM10
--	---

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 7/10/2009 issued by this office. The Committee decided to issue reminder to provide information within 15 days time. Accordingly the case may be re-listed on 18.11.2009..

Case No M-153 NC No.30/10 Dated 21.10.09	M/ s ALA Chemicals (P) Ltd, Mumbai F.No.01/83/50/861 /AM09/DES-IV RLA F.No.03/94/40/0154/AM08 Lic. No.0310489069 dated 6.10.2008
--	---

The Committee considered the case as per agenda. The representative of Deptt. Of C&PC (Ch.Div) present in the meeting and on the basis of written comments dt. Nil offered by him the Committee decided to call for the following information from the firm as under:-

1. Chemical reaction with molecular formulation & molecular weight etc.
2. Composition of export product
3. Metal content in the export product
4. Authentic technical literature in support of norms applied for

Accordingly the case may be re-listed on 18.11.2009

Case No M-154 NC No.30/10 Dated 21.10.09	M/ s ALA Chemicals (P) Ltd, Mumbai F.No.01/83/50/877 /AM09/DES-IV RLA F.No.03/94/40/0438/AM08 Lic. No.0310489393 dated 7.10.2008
--	---

The Committee considered the case as per agenda. The representative of Deptt. Of C&PC (Ch.Div) present in the meeting and on the basis of written comments dt. Nil offered by him the Committee decided to call for the following information from the firm as under:-

- 1. Chemical reaction with molecular formulation & molecular weight etc.
- 2. Composition of export product
- 3. Metal content in the export product
- 4. Authentic technical literature in support of norms applied for

Accordingly the case may be re-listed on 18.11.2009

Case No M-155 NC No.30/10 Dated 21.10.09	M/ s ALA Chemicals (P) Ltd, Mumbai F.No.01/83/50/886 /AM09/DES-IV RLA F.No.03/94/40/0526/AM08 Lic. No.0310490032 dated 13.10.2008
--	--

The Committee considered the case as per agenda. The representative of Deptt. Of C&PC (Ch.Div) present in the meeting and on the basis of written comments dt. Nil offered by him the Committee decided to call for the following information from the firm as under:-

- 1. Chemical reaction with molecular formulation & molecular weight etc.
- 2. Composition of export product
- 3. Metal content in the export product
- 4. Authentic technical literature in support of norms applied for

Accordingly the case may be re-listed on 18.11.2009

Case No M-156 NC No.30/10 Dated 21.10.09	M/ s ALA Chemicals (P) Ltd, Mumbai F.No.01/83/50/886 /AM09/DES-IV RLA F.No.03/94/40/0526/AM08 Lic. No.0310490032 dated 13.10.2008
--	--

The Committee considered the case as per agenda. The representative of Deptt. Of C&PC (Ch.Div) present in the meeting and on the basis of written comments dt. Nil offered by him the Committee decided to call for the following information from the firm as under:-

- 1. Chemical reaction with molecular formulation & molecular weight etc.

2. Composition of export product
3. Metal content in the export product
4. Authentic technical literature in support of norms applied for

Accordingly the case may be re-listed on 18.11.2009

Case No M-157 NC No.30/10 Dated 21.10.09	M/ s Param Wood Moulding (P) Ltd, Mumbai F.No.01/83/50/112 /AM09/DES-IV RLA F.No.03/94/40/0520/AM06 Lic. No.031035571 dated 10.11.2005
--	---

The Committee considered the case as per agenda. The representative of DIPP was not present. The Committee decided to defer consideration of the case for two weeks.. Accordingly the case may be re-listed on 4.11.2009.

Case No M-158 NC No.30/10 Dated 21.10.09	M/ s Raj Petro Specialties (P) Ltd, Mumbai F.No.01/85/162/55 /AM10/DES-IV RLA F.No.03/95/40/131/AM10
--	--

The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 4.11.2009.

Case No M-159 NC No.30/10 Dated 21.10.09	M/ s Synthite Inds. Ltd, Kerala F.No.01/85/50/185 /AM09/DES-IV RLA F.No.10/24/40/175/AM08 Lic.No.1010028797 dated 13/2/08
--	--

The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 4.11.2009.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 30/83-ALC1/2009 **MEETING DATE** : 21.10.2009

1	Case No.: 4/18/83-ALC1/2009	Party Name:JAMEELA WOOD INDUSTRIES	Meet No/Date:30/83-ALC1/2009 21.10.2009	Status: Case Deferred
	HQ File :01/83/050/00333/AM10/	RLA File :07/24/040/00493/AM08/	Lic.No/Date:0710054717 30.11.2007	Defer Date:18.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from firm and RLA called for vide letter dated 25/8/09 . Reminder issued on 18.9.09. The Committee decided to issued another reminder to the firm. Accordingly the case may be relisted on 18.11.09.			

2	Case No.: 2/33/85-ALC3/2008	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:30/83-ALC1/2009 21.10.2009	Status: Case Deferred
	HQ File :01/85/050/00219/AM09/	RLA File :02/24/040/00227/AM09/	Lic.No/Date:0210121216 17.12.2008	Defer Date:18.11.2009
	Decision : This case is transferred from DES-VI since the export item is under chapter 27. The Committee considered the case as per			

agenda and decided to call for hard copy of the application from the firm and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 18.11.2009.

3	Case No.:18/8/83-ALC1/2009	Party Name:A L A CHEMICALS PVT. LTD	Meet No/Date:30/83-ALC1/2009 21.10.2009	Status:Case Approved
	HQ File :01/83/050/00118/AM10/	RLA File :03/94/040/00991/AM08/	Lic.No/Date:0310510111 03.03.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem.Div.) forwarded vide their U.O. No.14010/70/2008-Ch-II dated 21.10.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Stabilizer ALA – 1105 for Pipes (PVC Stabilizer) Containing (Lead Stearate 45-50% Calcium Carbonate 25-27% Tri Basic Lead Sulphate 3-5% Lubricant Wax 25-30%)	1 Kg	1. Stearic Acid (Stearic acid content : 50±10% Stearic acid + Palmitic acid content : 90% min.) 2. Lead oxide 3. Lubricant Wax 4. Calcium Carbonate	0.261 Kg 0.104 Kg 0.250 Kg 0.250 kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

4	Case No.:17/14/83-ALC1/2009	Party Name:A L A CHEMICALS PVT. LTD	Meet No/Date:30/83-ALC1/2009 21.10.2009	Status:Case Approved
	HQ File :01/83/050/00251/AM10/	RLA File :03/94/040/00982/AM08/	Lic.No/Date:0310511900 17.03.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC (Chem.Div.) forwarded vide their U.O. No.14010/70/2008-Ch-II dated 21.10.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Stabilizer ALA – 1105 for Pipes (PVC Stabilizer) Containing (Lead Stearate 45-50% Calcium Carbonate 25-27%	1 Kg	1. Stearic Acid (Stearic acid content : 50±10% Stearic acid + Palmitic acid content : 90% min.) 2. Lead oxide	0.261 Kg 0.104 Kg

Tri Basic Lead Sulphate 3-5% Lubricant Wax 25-30%)	3. Lubricant Wax 4. Calcium Carbonate	0.250 Kg 0.250 kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

5	Case No.: 26/2/83-ALC1/2009	Party Name:SHOGUN ORGANICS LIMITED	Meet No/Date:30/83-ALC1/2009 21.10.2009	Status: Case Deferred
	HQ File :01/83/050/01384/AM09/	RLA File :03/95/040/00992/AM09/	Lic.No/Date:0310512627 20.03.2009	Defer Date:18.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 5/6/2009 by Deptt. of C&PC (Chem.Div.) followed by reminder dated 7.10.2007. Reminder issued on 23/10/09 by DGFT. Accordingly the case may be re-listed on 18.11.2009.			

6	Case No.: 28/2/83-ALC1/2009	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:30/83-ALC1/2009 21.10.2009	Status: Case Deferred
	HQ File :01/83/050/01386/AM09/	RLA File :10/24/040/00119/AM09/	Lic.No/Date:1010033165 27.03.2009	Defer Date:18.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 18.11.2009.			

7	Case No.: 34/2/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:30/83-ALC1/2009 21.10.2009	Status: Case Deferred
	HQ File :01/83/050/01392/AM09/	RLA File :10/24/040/00137/AM09/	Lic.No/Date:1010033230 31.03.2009	Defer Date:18.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 18.11.2009.			

8	Case No.: 35/2/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:30/83-ALC1/2009 21.10.2009	Status: Case Deferred
	HQ File :01/83/050/01393/AM09/	RLA File :10/24/040/00138/AM09/	Lic.No/Date:1010033234 31.03.2009	Defer Date:18.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 18.11.2009.			

Case No.: 37/2/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:30/83-ALC1/2009	Status: Case
------------------------------------	--	------------------------------	---------------------

9			21.10.2009	Deferred
	HQ File :01/83/050/01395/AM09/	RLA File :10/24/040/00140/AM09/	Lic.No/Date:1010033243 31.03.2009	Defer Date:18.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 18.11.2009.			

10	Case No.:41/2/83-ALC1/2009	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:30/83-ALC1/2009 21.10.2009	Status:Case Deferred
	HQ File :01/83/050/00002/AM10/	RLA File :03/95/040/01001/AM09/	Lic.No/Date:0310514009 01.04.2009	Defer Date:18.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 18.11.2009.			

11	Case No.:4/4/83-ALC1/2009	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:30/83-ALC1/2009 21.10.2009	Status:Case Approved
	HQ File :01/83/050/00019/AM10/	RLA File :03/94/040/01052/AM09/	Lic.No/Date:0310514741 06.04.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/7/2009-Ch-II dated 20.10.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	TERGOTAN RA – IN p Blend of Sodium salt of Naphthalene sulphonic acid polymer with formaldehyde, sodium salt of Phenol sulphonic acid polymer with urea & formaldehyde and urea polymer with formaldehyde and hexamethylene tetramine	1 Kg	1. Naphthalene 2. Phenol 3. Sodium Meta Bisulphite	0.191 Kg 0.045 Kg 0.053 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

	Case No.:10/6/83-ALC1/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:30/83-ALC1/2009 21.10.2009	Status:Case Deferred
	HQ File :01/83/050/00059/AM10/	RLA File :09/24/040/00017/AM10/	Lic.No/Date:0910037789 28.04.2009	Defer Date:18.11.2009

12		28.04.2009	Date:18.11.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 18/6/2009 by Deptt. of C&PC (Chem.Div.) followed by reminder dated 8.9.09. The Committee decided to issue final reminder to the firm. Accordingly the case may be re-listed on 18.11.2009. Final reminder issued on 13.10.09.			

13	Case No.:11/6/83-ALC1/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:30/83-ALC1/2009 21.10.2009	Status:Case Deferred
	HQ File :01/83/050/00060/AM10/	RLA File :09/24/040/00016/AM10/	Lic.No/Date:0910037790 28.04.2009	Defer Date:18.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 18/6/2009 by Deptt. of C&PC (Chem.Div.) followed by reminder dated 8.9.09. The Committee decided to issue final reminder to the firm. Accordingly the case may be re-listed on 18.11.2009. Final reminder issued on 13.10.09.			

14	Case No.:15/12/83-ALC1/2009	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:30/83-ALC1/2009 21.10.2009	Status:Case Approved
	HQ File :01/83/050/00206/AM10/	RLA File :03/94/040/00039/AM10/	Lic.No/Date:0310517618 28.04.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/7/2009-Ch-II dated 20.10.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Tanicor DRF.IN p (Polymer of Phenol with Urea and Phenol Formaldehyde condensate)	1 Kg	1. Aminoguanidine Bicarbonate	0.049 Kg
			2. Phenol	0.337 Kg
			3. Sodium Meta Bisulphite	0.0156 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

15	Case No.:2/4/85-ALC3/2009	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:30/83-ALC1/2009 21.10.2009	Status:Case Deferred
	HQ File :01/85/050/00030/AM10/	RLA File :02/24/040/00024/AM10/	Lic.No/Date:0210126579 15.05.2009	Defer Date:18.11.2009
	Decision : This case is transferred from DES-VI since the export item is under chapter 27. The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 18.11.2009.			

	Case No.:18/12/83-ALC1/2009	Party Name:PARIKH ENTERPRISES PVT.	Meet No/Date:30/83-ALC1/2009	Status:Case
--	------------------------------------	------------------------------------	------------------------------	--------------------

16		LIMITED	21.10.2009	Approved
	HQ File :01/83/050/00209/AM10/	RLA File :08/24/040/00027/AM10/	Lic.No/Date:0810080052 19.05.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.15022/4/2004-Ch-II dated 16.10.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Cooper Hydroxide 61% WP (Copper content 61%)	1 Kg	Copper Scrap	0.622 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

17	Case No.:7/30/83-ALC1/2009	Party Name:MULDER (INDIA) PVT LTD	Meet No/Date:30/83-ALC1/2009 21.10.2009	Status:Case Deferred
	HQ File :01/83/050/00559/AM10/	RLA File :07/24/040/00030/AM10/	Lic.No/Date:0710064943 22.05.2009	Defer Date:18.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of hard copy of application.. Accordingly the case may be re-listed on 18.11.2009.			

18	Case No.:19/10/83-ALC1/2009	Party Name:SONI POLYMERS PVT. LTD.	Meet No/Date:30/83-ALC1/2009 21.10.2009	Status:Case Deferred
	HQ File :01/83/050/00162/AM10/	RLA File :03/95/040/00071/AM10/	Lic.No/Date:0310521238 26.05.2009	Defer Date:18.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 18.11.2009.			

19	Case No.:3/22/83-ALC1/2009	Party Name:S.K. SPARES (AUTO) PVT.LTD.	Meet No/Date:30/83-ALC1/2009 21.10.2009	Status:Case Deferred
	HQ File :01/83/050/00438/AM10/	RLA File :05/24/040/00083/AM10/	Lic.No/Date:0510243215 08.06.2009	Defer Date:18.11.2009
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received on 24.9.09 and reply refer to TA and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 18.11.2009.			

	Case No.:5/14/83-ALC1/2009	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:30/83-ALC1/2009 21.10.2009	Status:Case Deferred
	HQ File :01/83/050/00239/AM10/	RLA File :10/24/040/00024/AM10/	Lic.No/Date:1010034066	Defer

20			18.06.2009	Date:18.11.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 18.11.2009.				

21	Case No.:11/14/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:30/83-ALC1/2009 21.10.2009	Status:Case Deferred
	HQ File :01/83/050/00245/AM10/	RLA File :10/24/040/00028/AM10/	Lic.No/Date:1010034141 23.06.2009	Defer Date:18.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 18.11.2009.			

22	Case No.:12/21/83-ALC1/2009	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:30/83-ALC1/2009 21.10.2009	Status:Case Deferred
	HQ File :01/83/050/00383/AM10/	RLA File :03/94/040/00230/AM10/	Lic.No/Date:0310526194 29.06.2009	Defer Date:18.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 18.11.2009.			

23	Case No.:11/26/83-ALC1/2009	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:30/83-ALC1/2009 21.10.2009	Status:Case Deferred
	HQ File :01/83/050/00485/AM10/	RLA File :04/24/040/00064/AM10/	Lic.No/Date:0410106108 14.07.2009	Defer Date:18.11.2009
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 20.10.2009 offered by him the Committee decided to call for the following information from the firm as under:- 1. The percentage net content of ISO Propyl Alcohol in export Accordingly the case may be re-listed on 18.11.2009. D/L issued on 23.10.09.			

24	Case No.:12/26/83-ALC1/2009	Party Name:DAI-ICHI KARKARIA LIMITED	Meet No/Date:30/83-ALC1/2009 21.10.2009	Status:Case Deferred
	HQ File :01/83/050/00486/AM10/	RLA File :03/94/040/00169/AM10/	Lic.No/Date:0310529451 17.07.2009	Defer Date:18.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 18.11.2009.			

25	Case No.: 6/18/83-ALC1/2009	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:30/83-ALC1/2009 21.10.2009	Status: Case Deferred
	HQ File :01/83/050/00335/AM10/	RLA File :10/24/040/00046/AM10/	Lic.No/Date:1010034588 22.07.2009	Defer Date:18.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 18.11.2009.			

26	Case No.: 12/18/83-ALC1/2009	Party Name:ATUL LTD.	Meet No/Date:30/83-ALC1/2009 21.10.2009	Status: Case Approved
	HQ File :01/83/050/00341/AM10/	RLA File :08/24/040/00100/AM10/	Lic.No/Date:0810081688 23.07.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/40/2006-Ch-II dated 29.9.2009 as under:-			
	Export Item	Qty.	Import Item	Qty.
	Novatic Blue CLF	1 Kg	1. Vat Blue 66 Pure	0.405 Kg
	Microperle/Microdisperse/Supradisperse (C.I. Vat Blue 66) (Dye content 40%)		2. Reax 85 A (Sodium Lignosulphonate)	0.495 Kg
			3. Caustic Soda Flakes	0.012 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

27	Case No.: 14/26/83-ALC1/2009	Party Name:RATHI DYE CHEM LTDD	Meet No/Date:30/83-ALC1/2009 21.10.2009	Status: Case Approved
	HQ File :01/83/050/00488/AM10/	RLA File :31/24/040/00070/AM10/	Lic.No/Date:3110039372 23.07.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/3/2003-Ch-II dated 3.5.2005 on repeat basis as under:-			
	Export Item	Qty.	Import Item	Qty.
	ORANGE N 21L	1 Kg	1-Phenyl 3 Methyl 5 Pyrazolone (PMP)	0.546 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.: 1/14/85-ALC3/2009	Party Name:PANAMA PETROCHEM LTD.	Meet No/Date:30/83-ALC1/2009	Status: Case
------------------------------------	----------------------------------	------------------------------	---------------------

28			21.10.2009	Deferred
	HQ File :01/85/050/00072/AM10/	RLA File :03/95/040/00202/AM10/	Lic.No/Date:0310530617 24.07.2009	Defer Date:18.11.2009
Decision : This case is transferred from DES-VI since the export item is under chapter 27. The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 18.11.2009.				

29

Case No.:4/20/83-ALC1/2009	Party Name:SUD-CHEMIE INDIA PVT LTD.	Meet No/Date:30/83-ALC1/2009 21.10.2009	Status:Case Approved
HQ File :01/83/050/00360/AM10/	RLA File :10/24/040/00008/AM10/	Lic.No/Date:1010034703 30.07.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/23/2004-Ch-II dated 27.8.2009 as under:-			
Export Item	Qty.	Import Item	Qty.
Automobile Exhaust Catalyst Honeycomb Type : Envicat – 95048 (Size: 68.10 x 144.30 x 112.30 mm length) Containing Palladium content 0.327 gm Rhodium content: 0.081 gm Alumina content: 55.00 gm Y ₂ O ₃ content: 0.98 gm Cerium Oxide content: 09.80 gm	1 No.	1. Relevant Ceramic honeycomb Substrate (Size: 68.10 x 144.30 x 112.30 mm length) 2. Palladium as Palladium Nitrate Solution 3. Rhodium as Rhodium Nitrate Solution 4. Alumina Powder 5. Yitria Colloid 6. Colloidal Ceria Acetate	1 No. 0.327 gm 0.0815 gm 0.054 Kg 0.0070 Kg 0.049 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

30	Case No.:9/26/83-ALC1/2009	Party Name:REFNOL RESINS AND CHEMICALS LIMITED.	Meet No/Date:30/83-ALC1/2009 21.10.2009	Status:Case Deferred
	HQ File :01/83/050/00483/AM10/	RLA File :08/24/040/00114/AM10/	Lic.No/Date:0810082019 04.08.2009	Defer Date:18.11.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 18.11.2009.				

	Case No.:14/20/83-ALC1/2009	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:30/83-ALC1/2009 21.10.2009	Status:Case Deferred
--	------------------------------------	---------------------------------	--	---------------------------------

31	HQ File :01/83/050/00370/AM10/	RLA File :10/24/040/00047/AM10/	Lic.No/Date:1010034784 05.08.2009	Defer Date:18.11.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 18.11.2009.				

32	Case No.:15/20/83-ALC1/2009	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:30/83-ALC1/2009 21.10.2009	Status:Case Deferred
	HQ File :01/83/050/00371/AM10/	RLA File :04/24/040/00086/AM10/	Lic.No/Date:0410106648 05.08.2009	Defer Date:18.11.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from the RLA and firm. Accordingly the case may be relisted on 18.11.09.				

33	Case No.:15/26/83-ALC1/2009	Party Name:REFNOL RESINS AND CHEMICALS LIMITED.	Meet No/Date:30/83-ALC1/2009 21.10.2009	Status:Case Deferred
	HQ File :01/83/050/00489/AM10/	RLA File :08/24/040/00182/AM08/	Lic.No/Date:0810082196 11.08.2009	Defer Date:18.11.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 18.11.2009.				

34	Case No.:1/22/83-ALC1/2009	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:30/83-ALC1/2009 21.10.2009	Status:Case Deferred
	HQ File :01/83/050/00436/AM10/	RLA File :04/24/040/00097/AM10/	Lic.No/Date:0410106878 14.08.2009	Defer Date:18.11.2009
Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 20.10.2009 offered by him the Committee decided to call for the following information from the firm as under:- 1. The percentage net content of ISO Propyl Alcohol in export Accordingly the case may be re-listed on 18.11.2009. D/L issued on 23.10.09				

35	Case No.:4/22/83-ALC1/2009	Party Name:STAR BOXES INDIA PRIVATE LTD	Meet No/Date:30/83-ALC1/2009 21.10.2009	Status:Case Deferred
	HQ File :01/83/050/00439/AM10/	RLA File :04/24/040/00078/AM10/	Lic.No/Date:0410106933 17.08.2009	Defer Date:18.11.2009
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 1/10/2009 issued by this office. Accordingly the case may be re-listed on 18.11.2009..				

36	Case No.:5/22/83-ALC1/2009	Party Name:JUPITER TECHNOLOGIES PVT LTD	Meet No/Date:30/83-ALC1/2009 21.10.2009	Status:Case Deferred
	HQ File :01/83/050/00440/AM10/	RLA File :07/24/040/00187/AM10/	Lic.No/Date:0710066528 17.08.2009	Defer Date:18.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 18.11.2009.			

37	Case No.:6/22/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:30/83-ALC1/2009 21.10.2009	Status:Case Deferred
	HQ File :01/83/050/00441/AM10/	RLA File :10/24/040/00032/AM10/	Lic.No/Date:1010034996 18.08.2009	Defer Date:18.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 18.11.2009.			

38	Case No.:2/24/83-ALC1/2009	Party Name:EURO CERAMICS LTD.	Meet No/Date:30/83-ALC1/2009 21.10.2009	Status:Case Deferred
	HQ File :01/83/050/00458/AM10/	RLA File :03/94/040/00434/AM09/	Lic.No/Date:0310535723 28.08.2009	Defer Date:18.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from the RLA and firm. Accordingly the case may be relisted on 18.11.09.			

39	Case No.:3/24/83-ALC1/2009	Party Name:EURO CERAMICS LTD.	Meet No/Date:30/83-ALC1/2009 21.10.2009	Status:Case Deferred
	HQ File :01/83/050/00459/AM10/	RLA File :03/94/040/00433/AM09/	Lic.No/Date:0310535729 28.08.2009	Defer Date:18.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from the RLA and firm. Accordingly the case may be relisted on 18.11.09.			

40	Case No.:4/24/83-ALC1/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:30/83-ALC1/2009 21.10.2009	Status:Case Deferred
	HQ File :01/83/050/00460/AM10/	RLA File :03/94/040/00455/AM10/	Lic.No/Date:0310535739 28.08.2009	Defer Date:18.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 18.11.2009.			

41	Case No.: 6/24/83-ALC1/2009	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:30/83-ALC1/2009 21.10.2009	Status: Case Deferred
	HQ File :01/83/050/00462/AM10/	RLA File :31/24/040/00067/AM10/	Lic.No/Date:3110039796 01.09.2009	Defer Date:18.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from the RLA and firm. Accordingly the case may be relisted on 18.11.09.			

42

Case No.:5/24/83-ALC1/2009	Party Name:A VERY DENNISON (INDIA) PVT.LTD.	Meet No/Date:30/83-ALC1/2009 21.10.2009	Status:Case Approved
HQ File :01/83/050/00461/AM10/	RLA File :05/23/040/00007/AM10/	Lic.No/Date:0510248737 02.09.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of DIPP forwarded vide their U.O. No.Nil dated 20.10.2009 as under:-			
Export Item	Qty.	Import Item	Qty.
Self Adhesive Paper 157 GSM +/-10% (coating wt. 19 GMS)	1 .0 Sq. Meter	For self Adhesive Paper 1. Coated paper (78 GSM+/-10%) 2. Glassine Base paper 60 GSM+/-10% 3. Solprene (Butadiene Styrene Copolymer) 4. Detroline (Rosin Ester) 5. Quintac (Styrene Isoprene Copolymer) 6. Regalite (Hydrocarbon Resin) 7. Wingtack (Hydrocarbon Resin)	 1.04 Sq. Mtr. 1.05 Sq. Mtr. 0.0026733 Kg 0.0041496 Kg 0.0031441 Kg 0.0022703 Kg 0.0060089 Kg
Self Adhesive Paper 121 GSM +/-10% (coating wt. Minimum 15 GMS)	1.0 q. Meter	For self Adhesive Film 8. Polypropylene Film 45 GSM+/-10% 9. Glassine Base paper 60 GSM+/-10% 10. Solprene (Butadiene Styrene Copolymer) 11. Detroline (Rosin Ester) 12. Quintac (Styrene Isoprene Copolymer) 13. Regalite (Hydrocarbon Resin) 14. Wingtack (Hydrocarbon Resin)	 1.04 Sq. Mtr. 1.05 Sq. Mtr. 0.0021105 Kg 0.003276 Kg 0.0024822 Kg 0.0017924 Kg 0.0047439 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

43	Case No.:1/30/83-ALC1/2009	Party Name:SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:30/83-ALC1/2009 21.10.2009	Status:Case Deferred
	HQ File :01/83/050/00553/AM10/	RLA File :07/24/040/00244/AM10/	Lic.No/Date:0710067497 09.10.2009	Defer Date:18.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 18.11.2009.			

44	Case No.:2/30/83-ALC1/2009	Party Name:VVF LIMITED,	Meet No/Date:30/83-ALC1/2009 21.10.2009	Status:Case deferred
	HQ File :01/83/050/00554/AM10/	RLA File :03/95/040/00836/AM09/	Lic.No/Date:0310541092 09.10.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and defer consideration of the case for four weeks for want of hard copy of the application from RLA. Accordingly the case may be re-listed on 18.11.2009.			

45	Case No.:3/30/83-ALC1/2009	Party Name:VVF LIMITED,	Meet No/Date:30/83-ALC1/2009 21.10.2009	Status:Case deferred
	HQ File :01/83/050/00555/AM10/	RLA File :03/95/040/00853/AM09/	Lic.No/Date:0310541095 09.10.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and defer consideration of the case for four weeks for want of hard copy of the application from RLA. Accordingly the case may be re-listed on 18.11.2009.			

46	Case No.:4/30/83-ALC1/2009	Party Name:VVF LIMITED,	Meet No/Date:30/83-ALC1/2009 21.10.2009	Status:Case deferred
	HQ File :01/83/050/00556/AM10/	RLA File :03/95/040/00900/AM09/	Lic.No/Date:0310541096 09.10.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and defer consideration of the case for four weeks for want of hard copy of the application from RLA. Accordingly the case may be re-listed on 18.11.2009.			

47	Case No.:5/30/83-ALC1/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:30/83-ALC1/2009 21.10.2009	Status:Case Deferred
	HQ File :01/83/050/00557/AM10/	RLA File :03/94/040/01001/AM09/	Lic.No/Date:0310541202 09.10.2009	Defer Date:18.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 18.11.2009.			

48	Case No.:6/30/83-ALC1/2009	Party Name:DUCOL ORGANICS & COLOURS PVT.LTD.	Meet No/Date:30/83-ALC1/2009 21.10.2009	Status:Case Deferred
	HQ File :01/83/050/00558/AM10/	RLA File :03/94/040/00248/AM10/	Lic.No/Date:0310541218 09.10.2009	Defer Date:18.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 18.11.2009.			

49	Case No.:8/30/83-ALC1/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:30/83-ALC1/2009 21.10.2009	Status:Case Deferred
	HQ File :01/83/050/00560/AM10/	RLA File :03/94/040/01034/AM09/	Lic.No/Date:0310541227 09.10.2009	Defer Date:18.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 18.11.2009.			

50	Case No.:9/30/83-ALC1/2009	Party Name:MAROMA (A UNIT OF ARAVINDA TRUST)	Meet No/Date:30/83-ALC1/2009 21.10.2009	Status:Case Deferred
	HQ File :01/83/050/00561/AM10/	RLA File :25/24/040/00014/AM10/	Lic.No/Date:2510002608 12.10.2009	Defer Date:18.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 18.11.09			

51	Case No.:10/30/83-ALC1/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:30/83-ALC1/2009 21.10.2009	Status:Case Deferred
	HQ File :01/83/050/00562/AM10/	RLA File :03/94/040/00468/AM10/	Lic.No/Date:0310541351 12.10.2009	Defer Date:18.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 18.11.2009.			

52	Case No.:11/30/83-ALC1/2009		Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.		Meet No/Date:30/83-ALC1/2009 21.10.2009		Status:Case Approved	
	HQ File :01/83/050/00563/AM10/		RLA File :03/94/040/00332/AM10/		Lic.No/Date:0310541363 12.10.2009		Defer Date:	
	Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div.) forwarded vide their U.O. No.14010/94/2004-Ch-II dated 22.10.2009 as under:-							
	Export Item		Qty.	Import Item		Qty.		

Antifoam, Trade Name – Dorf 1938 containing 50% Silicone Fluid 50% Aromatic Solvent	1 Kg.	As Approved by NC	- do -
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

53	Case No.:12/30/83-ALC1/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:30/83-ALC1/2009 21.10.2009	Status:Case Deferred
	HQ File :01/83/050/00564/AM10/	RLA File :03/94/040/01139/AM09/	Lic.No/Date:0310541372 12.10.2009	Defer Date:18.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 18.11.2009.			

54	Case No.:13/30/83-ALC1/2009	Party Name:SATYAM PHARMA CHEM PVT LTD	Meet No/Date:30/83-ALC1/2009 21.10.2009	Status:Case Deferred
	HQ File :01/83/050/00565/AM10/	RLA File :03/95/040/00351/AM10/	Lic.No/Date:0310541481 12.10.2009	Defer Date:18.11.2009
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 18.11.09			

Date:29.10.2009
Place:New Delhi

S.S.Mohan
Foreign Trade Development Officer